

(2020) 07 CAL CK 0022

In the Calcutta High Court

Case No : Criminal Misc. Case (Bail Application) (CRM) No. No.4969 Of 2020,
Criminal Application No. 3201 Of 2020

Nrishingha Ghosh And Ors

APPELLANT

Vs

State Of West Bengal

RESPONDENT

Date of Decision : 27-07-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 438(2)

Citation : (2020) 07 CAL CK 0022

Hon'ble Judges : Jay Sengupta, J;I.P. Mukerji, J

Bench : Division Bench

Advocate : Amanul Islam, Rana Mukherjee, Sujata Das

Final Decision : Disposed Of

Judgement

The advocate-on-record for the petitioner undertakes to affirm and properly stamp the petition as per the rules within forty-eight hours of resumption

of normal functioning of the court. The petition is taken up through video-conference on the basis of such undertaking. Accordingly, CRAN No.3201

of 2020 is disposed of.

The learned counsel appearing on behalf of the petitioners submits that the case is the fallout of a dispute between family members. Some co-accused

had been granted anticipatory bail by the learned Sessions Judge.

Learned counsel appearing on behalf of the State refers to the injury report and the medical papers and opposes the prayer for bail.

Considering the nature of injury inflicted and the nature of allegations, we do not think that this is a fit case where custodial interrogation would be

required.

Accordingly, we allow the anticipatory bail application.

We direct that in the event of arrest, the petitioners shall be released on bail upon furnishing security of Rs.10,000/- (Rupees ten thousand only) each with two sureties of equal amount to the satisfaction of Arresting Officer.

The petitioners shall also comply with the conditions laid down in section 438(2) CrPC.

Accordingly, the application for bail being CRM 4969 of 2020 is disposed of.

All parties are to act in terms of a copy of this order downloaded from the official website of this court.